

# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

### OA No. 434 of 1996

Wednesday, this the 12th day of November, 1997

#### CORAM

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER HON'BLE MR. AM SIVADAS, JUDICIAL MEMBER

K.A. Sadanandan,
 Son of Ayyappan Kunji,
 Retired Scientist (S2),
 Central Institute of Fisheries Technology,
 Cochin-3, residing at Kalavampara House,
 Azad Road, Kaloor,
 Ernakulam.
 Applicant

By Advocate Mr. P Ramakrishnan

#### Versus

- Union of India represented by the Secretary, Ministry of Agriculture, New Delhi.
- 2. The Director General, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
- 3. Agricultural Scientists Recruitment Board, Dr. K.S. Krishnan Marg, Pusa, New Delhi-110012, represented by the Secretary.
- 4. The Director, Central Institute of Fisheries Technology, Willingdon Island, Matsyapuri, Cochin-29
  .. Respondents

By Advocate Mr. P Jacob Varghese

The application having been heard on 12.11.1997, the Tribunal on the same day delivered the following:

## ORDER

#### HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

The applicant who retired as a Scientist (S2) from the Central Institute of Fisheries Technology, submits that on 31-12-1985 he had completed 10 years of service as

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1

Scientist (S2) and had become eligible for assessment under the Assessment Promotion Scheme which was then in force. He was assessed, but results were not communicated to him. It is seen that respondents have filed R-1 with their reply statement stating that applicant had been assessed for the period ending 31-12-1985 by the Agricultural Scientists Recruitment Board (ASRB for short), but was not recommended for promotion to the next higher grade of Scientist (S3). The ASRB had, however, recommended three advance increments but this did not have any material effect since the scheme itself came to an end on 31.12.1985 and by A-3 it was decided that the benefit of assessment shall be admissible only upto 31-12-1985.

- 2. The applicant has a grievance that his case for promotion to Scientist (S3) was not assessed properly by the ASRB. Learned counsel for the applicant submitted that the applicant will submit a comprehensive representation to the 3rd respondent in this behalf. He may do so within two weeks from today. If such a representation is received by the 3rd respondent, the 3rd respondent shall consider it and pass appropriate orders thereon within four months from the date of its receipt.
- 3. The application is disposed of as aforesaid. No costs.

Dated the 12th of November, 1997

A.M. SIVADAS JUDICIAL MEMBER P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER

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# LIST OF ANNEXURES

1. Annexure A-3: Letter No.4-1/90-AV dated 20.12.1990 off the second respondent alongwith covering letter dated 9.1.1991 issued by the Senior Administrative Officer, Central Institute of Fisheries Technology, Kochi.

2. Annexure R-1: ICAR office Order No.F.5.9/86-AU dated 2nd May 1996 communicating recommendation of ASRB granting three advance increments.

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